



Rajasthan High Court Bench, Jaipur

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RAJASTHAN HIGH COURT

NEWSLETTER

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Rajasthan High Court, Principal Seat, Jodhpur

Editorial Board

Hon'ble Mr. Justice Narendra Kumar Jain
Hon'ble Dr. Justice Vineet Kothari

Compiled by

Mr. H.S. Saxena, Registrar General, Rajasthan High Court

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Group photo of Hon'ble Mr. Justice Altamas Kabir, Judge Supreme Court along with Hon'ble Judges of Rajasthan High Court. (Sitting From L to R) Hon'ble Mr. Justice P.S. Asopa, Hon'ble Mr. Justice Narendra Kumar Jain, Hon'ble Mr. Justice P.C. Tatia, Hon'ble Chief Justice Mr. Arun Mishra, Hon'ble Mr. Justice Altamas Kabir, Judge Supreme Court, Hon'ble Mr. Justice A.M. Sapre, Hon'ble Mr. Justice Dalip Singh, Hon'ble Mr. Justice Ajay Rastogi, Hon'ble Mr. Justice Dinesh Maheshwari. (Standing From L to R) Hon'ble Dr. Justice Vineet Kothari, Hon'ble Mr. Justice C. M. Totla, Hon'ble Dr. Justice Mrs. Meena V. Gumber, Hon'ble Mr. Justice Mahesh Bhagwati, Hon'ble Mr. Justice G. K. Vyas, Hon'ble Mr. Justice Mohd. Rafiq, Hon'ble Mr. Justice S. S. Kothari, Hon'ble Mr. Justice R.S. Chauhan and Hon'ble Mr. Justice K.C. Joshi on 26/02/2011 at Jaipur.



Hon'ble Mr. Justice
Narendra Kumar Jain



Hon'ble Dr. Justice
Vineet Kothari

FROM THE DESK OF EDITORS

After the launch of inaugural issue of Rajasthan High Court Newsletter on 26/2/2011 by Hon'ble Mr. Justice Altamas Kabir, Senior Judge of Supreme Court of India, we are happy to place in your hands the first part of second volume for the first quarter of 2011 of Newsletter on the same pattern as the inaugural issue and the important resolutions & activities of Rajasthan High Court and subordinate courts including the Rajasthan State Legal Services Authority, Permanent Lok Adalat and Rajasthan State Judicial Academy have been highlighted in the present issue.

The position of Judges and vacancies as on 31/3/2011 are contained in the said issue, however, at the time of going into the press, three new elevations have been made to Rajasthan High Court; Hon'ble Mrs. Justice Nisha Gupta, Hon'ble Mr. Justice N. K. Jain & Hon'ble Mr. Justice Prashant Agarwal on 28/4/2011, while one Senior Judge, Hon'ble Mr. Justice Prakash Chand Tatia has been transferred as Senior Judge of Jharkhand High Court on 11/4/2011.

Full Court of Rajasthan High Court designated 34 Advocates as Senior Advocates in Rajasthan High Court on 22/1/2011 and 40 Fast Track Courts were abolished on 31/3/2011. Summary of important judgments rendered during this quarter are also given while colored photographs of various events during this quarter are the landmarks achieved by our High Court.

We are sure that you will find this issue of Newsletter informative and attractive and we assure you to provide continued useful information in forthcoming issues of Newsletter.

(DR.VINEET KOTHARI)

(NARENDRA KUMAR JAIN)

Hon'ble Judges of Supreme Court of India (As on 31/3/2011)

<i>Sr. No.</i>	<i>Name of Hon'ble Judge</i>	<i>Date of Birth</i>	<i>Date of Elevation</i>
1	Hon'ble The Chief Justice of India Mr. S. H. Kapadia	29/09/1947	18/12/2003 CJI w.e.f.-12/05/2010
2	Hon'ble Mr. Justice Altamas Kabir	19/07/1948	09/09/2005
3	Hon'ble Mr. Justice R. V. Raveendran	15/10/1946	09/09/2005
4	Hon'ble Mr. Justice Dalveer Chand Bhandari	01/10/1947	28/10/2005
5	Hon'ble Mr. Justice Devinder Kumar Jain	25/01/1948	10/04/2006
6	Hon'ble Mr. Justice Markandeya Katju	29/09/1946	10/04/2006
7	Hon'ble Mr. Justice Harjit Singh Bedi	05/09/1946	12/01/2007
8	Hon'ble Mr. Justice V. S. Sirpurkar	22/08/1946	12/01/2007
9	Hon'ble Mr. Justice B. Sudershan Reddy	08/07/1946	12/01/2007
10	Hon'ble Mr. Justice P. Sathasivam	27/04/1949	21/08/2007
11	Hon'ble Mr. Justice Ganpat Singh Singhvi	12/12/1948	12/11/2007
12	Hon'ble Mr. Justice Aftab Alam	19/04/1948	12/11/2007
13	Hon'ble Mr. Justice Jagdish Madhurlal Panchal	06/10/1946	12/11/2007
14	Hon'ble Dr. Justice Mukundakam Sharma	18/09/1946	09/04/2008
15	Hon'ble Mr. Justice Cyriac Joseph	28/01/1947	07/07/2008
16	Hon'ble Mr. Justice A. K. Ganguly	03/02/1947	17/12/2008
17	Hon'ble Mr. Justice R. M. Lodha	28/09/1949	17/12/2008
18	Hon'ble Mr. Justice H. L. Dattu	03/12/1950	17/12/2008
19	Hon'ble Mr. Justice Deepak Verma	28/08/1947	11/05/2009
20	Hon'ble Dr. Justice Balbir Singh Chauhan	02/07/1949	11/05/2009
21	Hon'ble Mr. Justice A. K. Patnaik	03/06/1949	17/11/2009
22	Hon'ble Mr. Justice T. S. Thakur	04/01/1952	17/11/2009
23	Hon'ble Mr. Justice K. S. P. Radhakrishnan	15/05/1949	17/11/2009
24	Hon'ble Mr. Justice S. S. Nijjar	07/06/1949	17/11/2009
25	Hon'ble Mr. Justice Swatanter Kumar	31/12/1947	18/12/2009
26	Hon'ble Mr. Justice Chandramauli Kumar Prasad	15/07/1949	08/02/2010
27	Hon'ble Mr. Justice H. L. Gokhale	10/03/1949	30/04/2010
28	Hon'ble Mrs. Justice Gyan Sudha Misra	28/04/1949	30/04/2010
29	Hon'ble Mr. Justice Anil R. Dave	19/11/1951	30/04/2010

Hon'ble Judges of Rajasthan High Court (As on 31/3/2011)

<i>Sr. No.</i>	<i>Name of Hon'ble Judge</i>	<i>Date of Birth</i>	<i>Date of Elevation</i>
1	Hon'ble The Chief Justice Mr. Arun Kumar Mishra	03/09/1955	25/10/1999
2	Hon'ble Mr. Justice Abhay Manohar Sapre	28/08/1954	25/10/1999
3	Hon'ble Mr. Justice Prakash Chandra Tatia	04/08/1951	11/01/2001
4	Hon'ble Mr. Justice Dalip Singh	18/11/1950	02/09/2004
5	Hon'ble Mr. Justice Narendra Kumar Jain	08/10/1952	02/09/2004
6	Hon'ble Mr. Justice Dinesh Maheshwari	15/05/1958	02/09/2004
7	Hon'ble Mr. Justice Ajay Rastogi	18/06/1958	02/09/2004
8	Hon'ble Mr. Justice Govind Mathur	14/04/1959	02/09/2004
9	Hon'ble Mr. Justice Prem Shanker Asopa	30/09/1951	13/06/2005
10	Hon'ble Mr. Justice Gopal Krishan Vyas	09/07/1956	13/06/2005
11	Hon'ble Mr. Justice Raghvendra Singh Chauhan	24/12/1959	13/06/2005
12	Hon'ble Dr. Justice Vineet Kothari	02/09/1959	13/06/2005
13	Hon'ble Mr. Justice Mohammad Rafiq	25/05/1960	15/05/2006
14	Hon'ble Mr. Justice Raghuvendra Singh Rathore	01/07/1953	05/07/2007
15	Hon'ble Mr. Justice Mahesh Chandra Sharma	01/06/1955	05/07/2007
16	Hon'ble Mr. Justice Sangeet Raj Lodha	13/10/1959	05/07/2007
17	Hon'ble Mr. Justice Munishwar Nath Bhandari	13/09/1960	05/07/2007
18	Hon'ble Mr. Justice Chand Mal Totla	28/04/1950	15/04/2008
19	Hon'ble Mr. Justice Mahesh Chandra Bhagwati	10/06/1950	15/04/2008
20	Hon'ble Dr. Justice Mrs. Meena V. Gomber	30/07/1951	29/09/2009
21	Hon'ble Mr. Justice Kailash Chandra Joshi	15/05/1950	24/05/2010
22	Hon'ble Mr. Justice Sajjan Singh Kothari	10/10/1950	24/05/2010

Institution, Disposal And Pendency of Cases in District & Subordinate Courts (From 01/01/2011 to 31/03/2011)

Sr. No.	District	Opening Balance as on 01/01/2011		Institution from 01/01/2011 to 31/03/2011		Disposal from 01/01/2011 to 31/03/2011		Pendency at the end of 31/03/2011	
		Civil	Crl.	Civil	Crl.	Civil	Crl.	Civil	Crl.
1	Ajmer	23435	39711	3039	13162	3340	13480	23134	39393
2	Alwar	30440	42814	4671	10146	5368	9177	29743	43783
3	Balotra	5269	13036	797	2921	649	2334	5417	13623
4	Baran	3886	20493	485	3146	372	3493	3999	20146
5	Banswara	2023	14652	507	2065	409	2251	2121	14466
6	Bharatpur	14380	32845	1342	4756	1254	4534	14468	33067
7	Bhilwara	16077	35501	1559	5051	1893	5469	15743	35083
8	Bikaner	14609	30895	1885	6175	1595	6723	14899	30347
9	Bundi	6501	15081	872	3584	843	3423	6530	15242
10	Chittorgarh	9134	29552	1301	6290	1115	6428	9320	29414
11	Churu	5375	11614	716	3100	724	3126	5367	11588
12	Dausa	6469	20144	1025	4176	907	4358	6587	19962
13	Dholpur	3783	16220	693	3010	649	2928	3827	16302
14	Dungarpur	2839	10557	283	1905	363	2466	2759	9996
15	Ganganagar	13777	41026	1647	6296	1519	7793	13905	39529
16	Hanumangarh	9992	22836	1244	3287	1681	4744	9555	21379
17	Jaipur City	76739	285296	9605	65464	10229	70208	76115	280552
18	Jaipur Distt.	21097	64643	2296	11219	2398	12846	20995	63016
19	Jalore	3973	10707	296	2470	349	2166	3920	11011
20	Jaisalmer	1449	2977	187	1226	146	1428	1490	2775
21	Jhalawar	4686	24823	646	3586	692	4188	4640	24221
22	Jhunjhunu	8641	25152	981	4697	1059	4536	8563	25313
23	Jodhpur Metro	19277	48598	2469	21560	2563	20012	19183	50146
24	Jodhpur Distt.	1987	11991	645	2283	231	2009	2401	12265
25	Karauli	4837	13839	494	2229	627	2753	4704	13315
26	Kota	19520	56876	2077	12445	2604	13196	18993	56125
27	Merta	8614	14635	1007	3640	1101	3528	8520	14747
28	Pali	9722	27111	1146	9065	1510	9037	9358	27139
29	Pratapgarh	779	13894	1859	2713	498	4219	2140	12388
30	Rajsamand	4768	10729	789	2516	890	3454	4667	9791
31	Sawai Madhopur	7526	13697	663	1893	747	1911	7442	13679
32	Sikar	13495	26014	1313	4027	1158	4748	13650	25293
33	Sirohi	3796	11805	434	2449	473	2587	3757	11667
34	Tonk	7470	19190	794	3671	882	3321	7382	19540
35	Udaipur	13661	49338	2003	8147	2189	8717	13475	48768
Total		400026	1128292	51770	244370	53027	257591	398769	1115071

Major Events (From 01/01/2011 to 31/03/2011)

<i>Sr. No.</i>	<i>Date</i>	<i>Particulars</i>
1	26 th January, 2011	Republic Day was celebrated at Principal Seat Jodhpur and Flag hoisting Ceremony performed by Hon'ble the Chief Justice Mr. Arun Kumar Mishra.
2	26 th January, 2011	Republic Day was celebrated at Jaipur Bench and Flag hoisting Ceremony performed by Hon'ble Mr. Justice Dalip Singh.
3	26 th February, 2011	The Law Museum and Archives was inaugurated by Hon'ble Mr. Justice Altamas Kabir, Judge, Supreme Court of India at Jaipur. The Law Museum displays the Dharamshastra written by Yajnavalkya, oath forms, furniture and clocks, seals and badges used in courts of yester year, original copy of the Constitution of India, photographs, ordinances, newspaper-cuttings, farmans issued by Emperors, treaties between sovereigns and sculpted portraits of prominent judges.
4	26 th February, 2011	The inaugural issue of Rajasthan High Court News Letter was released on 26 th February, 2011 by Hon'ble Mr. Justice Altamas Kabir, Judge, Supreme Court of India at Jaipur. The News Letter contains information like statistical data, pendency, disposal and other activities of the High Court, subordinate courts, Legal Service Authority, Rajasthan State Judicial Academy and gist of important recent judgments rendered by Rajasthan High Court.
5	26 th February, 2011	Foundation Stone of Alternate Disputes Resolution Center at Dausa was laid by Hon'ble Mr. Justice Altamas Kabir, Judge, Supreme Court of India. On this occasion Hon'ble Mr. Ashok Gehlot, Chief Minister of Rajasthan was also present.
6	12 th March, 2011	Foundation Stone of proposed building of Rajasthan State Judicial Academy, Jodhpur was laid by Hon'ble Mr. Justice R. V. Raveendarn and Hon'ble Mr. Justice G. S. Singhvi, Judges, Supreme Court of India. On this occasion Hon'ble Mr. Ashok Gehlot, Chief Minister of Rajasthan was also present.
7	12 th March, 2011	Foundation Stone of Mediation Center, Jodhpur was laid by Hon'ble Mr. Justice R. V. Raveendarn and Hon'ble Mr. Justice G. S. Singhvi, Judges, Supreme Court of India. On this occasion Hon'ble Mr. Ashok Gehlot, Chief Minister of Rajasthan was also present.
8	13 th March, 2011	ILI Seminar on "Harmonizing Legislative, Executive and Judicial Governance in India : Need for Strategic Initiative" organized by Indian Law Institute (Rajasthan Unit) at Jodhpur. It was presided over by Hon'ble Mr. Justice R. V. Raveendarn, Judge, Supreme Court of India.
9	25 th -27 th March, 2011	West Zone Regional Judicial Conference on 'Enhancing Quality of Adjudication' was organized by the Rajasthan High Court under joint mentorship of National Judicial Academy, Bhopal and Rajasthan State Judicial Academy at Jaipur.

Important Visits of Hon'ble Judges of Supreme Court of India at Rajasthan High Court (From 01/01/2011 to 31/03/2011)

<i>Sr. No.</i>	<i>Date</i>	<i>Particulars</i>
1	26 th February, 2011	Hon'ble Mr. Justice Altamas Kabir visited Rajasthan High Court Bench, Jaipur to inaugurate the Rajasthan High Court Law Museum and Archives & released Rajasthan High Court News Letter at Jaipur and laid the foundation Stone of Alternate Disputes Resolution Center at Dausa.
2	12 th March, 2011	Hon'ble Mr. Justice R. V. Raveendarn and Hon'ble Mr. Justice G. S. Singhvi laid the foundation stone of Building of Rajasthan State Judicial Academy and Mediation Centre at Jodhpur.
3	13 th March, 2011	Hon'ble Mr. Justice R. V. Raveendarn presided over ILI Seminar on "Harmonizing Legislative, Executive and Judicial Governance in India : Need for Strategic Initiative" organized by Indian Law Institute (Rajasthan Unit) at Jodhpur.
4	25 th March, 2011	Hon'ble Dr. Justice B. S. Chauhan inaugurated the West Zone Regional Judicial Conference on 'Enhancing Quality of Adjudication' at Jaipur.
5	26 th March, 2011	Hon'ble Mr. Justice A. K. Patnaik presided over the West-Zone Regional Judicial Conference on "Enhancing Quality of Adjudication" at Jaipur .
6	27 th March, 2011	Hon'ble Mr. Justice S. B. Sinha, Former Judge, Supreme Court of India participated in the West-Zone Regional Judicial Conference on "Enhancing Quality of Adjudication" at Jaipur .
7	27 th March, 2011	Hon'ble Mr. Justice Dalveer Bhandari concluded the West-Zone Regional Judicial Conference on "Enhancing Quality of Adjudication" at Jaipur .

Important Visits and Conferences/Seminars attended by the Hon'ble Judges of Other High Courts at Rajasthan High Court (From 01/01/2011 to 31/03/2011)

<i>Sr. No.</i>	<i>Date</i>	<i>Particulars</i>
1	26 th March, 2011	Hon'ble Mr. Justice S. J. Mukhopadhyaya, Chief Justice, High Court of Gujarat, Hon'ble Mr. Justice Sanjib Banerjee, Judge , Calcutta High Court and Hon'ble Ms. Justice Abhilasha Kumari, Judge, Gujarat High Court participated in the West-Zone Regional Judicial Conference at Jaipur .
2	27 th March, 2011	Hon'ble Mr. Justice A. M. Khanwilkar, Judge , Bombay High Court participated in the West-Zone Regional Judicial Conference at Jaipur.

**Important Visits and Conferences/Seminars attended
by the Hon'ble Judges of Rajasthan High Court
(From 01/01/2011 to 31/03/2011)**

Sr. No.	Date	Visit/Conferences/Seminars attended by Hon'ble Judges
1	22 nd - 23 rd January, 2011	Hon'ble Dr. Justice Mrs. Meena V. Gomber attended National Conference of High Court Justices on "International and Foreign Law : Emerging Issues" held by National Judicial Academy, Bhopal.
2	5 th - 6 th February, 2011	Hon'ble Mr. Justice Mohd. Rafiq attended National Conference of High Court Justices on "Contribution of Supreme Court to Development of Law (January 2009 to date)" held by National Judicial Academy, Bhopal.
3	6 th February, 2011	Hon'ble Mr. Justice Dalip Singh, Hon'ble Mr. Justice K. C. Joshi and Hon'ble Mr. Justice S. S. Kothari presided over the workshops/seminars organized by Rajasthan State Judicial Academy at various Distt. Headquarters on "Balancing the hazards of sex based division of society and implementation of law relating to reservation, domestic violence etc." & "Examination of party or the pleader under Order 10".
4	20 th February, 2011	Hon'ble Mr. Justice A. M. Sapre, Hon'ble Mr. Justice G. K. Vyas, Hon'ble Mr. Justice M. C. Sharma and Hon'ble Dr. Justice Mrs. Meena V. Gomber presided over workshops/seminars organized by Rajasthan State Judicial Academy at various Distt. Headquarters on "Balancing the hazards of sex based division of society and implementation of law relating to reservation, domestic violence etc." & "Examination of party or the pleader under Order 10".
5	5 th - 6 th March, 2011	Hon'ble Mr. Justice Dalip Singh attended National Conference of High Court Justices on "Strengthening Governance and Public Administration : Key Challenges and Role of Courts" held by National Judicial Academy, Bhopal.
6	13 th March, 2011	Hon'ble Mr. Justice Narendra Kumar Jain and Hon'ble Dr. Justice Vineet Kothari participated in ILI Seminar on "Harmonizing Legislative, Executive and Judicial Governance in India : Need for Strategic Initiative" organized by Indian Law Institute (Rajasthan Unit) at Jodhpur.

Important Rules & Notifications of Rajasthan High Court (From 01/01/2011 to 31/03/2011)

1. Vide Notification No. Gen./LP/12/01/99/326 Dated 22/01/2011 following 34 Advocates were designated as "Senior Advocate":
 1. Shri Bhanwar Lal Purohit
 2. Shri B. L. Maheshwari
 3. Shri Rameshwar Lal Jangid
 4. Shri Raghu Nandan Lal Khandelwal
 5. Shri Milap Chand Bhoot
 6. Shri Raj Kumar Kala
 7. Shri Narpat Mal Lodha
 8. Shri G. S. Bapna
 9. Shri Sudhasnu Kasliwal
 10. Shri J. R. Beniwal
 11. Shri Magh Raj Singhvi
 12. Shri Nirmal Kumar Maloo
 13. Shri Ajeet Kumar Sharma
 14. Shri M. M. Ranjan
 15. Shri Kamalakar Sharma
 16. Shri Suresh Pareek
 17. Shri Hardev Singh Sidhu
 18. Shri G. K. Garg (Kharlia)
 19. Shri Ratan Kumar Agarwal
 20. Shri Prem Prakash Choudhary
 21. Shri Ravi Kiran Mathur
 22. Shri Mahesh Bora
 23. Shri Pratap Krishna Lohra
 24. Shri Jagdish Prasad Goyal
 25. Shri Mahendra Singh Singhvi
 26. Shri Rajendra Narain Mathur
 27. Shri Anand Purohit
 28. Shri Biri Singh Sinsinwar
 29. Shri Ashok Kumar Gaur
 30. Shri Sudhir Gupta
 31. Shri Alok Sharma
 32. Shri Sandeep Mehta
 33. Shri Sanjeev Prakash Sharma
 34. Shri Gena Ram Punia.
2. Vide SRO No. 01/SRO/2011 Dated 01.02.2011 existing clause 5 (1) has been substituted. The amendment provides for designation of an advocate as Sr. Advocate by two methods (i) Suo moto by the court i.e. Full Court, or on being proposed by the Chief Justice or any of the Judge; or (ii) On an application by the desirous advocate in the prescribed format.
3. In pursuance of the resolution of Hon'ble the Full Court SRO No. 02/SRO/2011 Dated 03.02.2011 has been issued. Vide this SRO henceforth the Departmental Enquiries against Judicial Officers with respect to minor penalties may be got conducted by the Vigilance Cell or by such officer, who may be authorized by Hon'ble The Chief Justice. And the Departmental Enquiries against Judicial Officers with respect to major penalties may be got conducted either by Hon'ble Judge of the High Court or through Vigilance Cell of this Court as may be considered fit by Hon'ble the Chief Justice in the facts of the case.

Standing Orders (From 01/01/2011 to 31/03/2011)

Vide Standing Order No. 4 Dated 27/01/2011, Hon'ble The Chief Justice authorized Registrar (Admn.), Jodhpur/Jaipur to refer the cases to Lok Adalats organized by Rajasthan High Court.

Important Decisions taken by Rajasthan High Court (Full Court Resolutions) (From 01/01/2011 to 31/03/2011)

1. Sixty Judicial Officers promoted from the Civil Judge Cadre to Senior Civil Judge Cadre .
2. On abolition of Forty Additional District & Sessions Judge (FT) Courts , thirty nine Judicial Officers working as Additional District & Sessions Judge (FT) were continued on ad hoc basis as against the available vacant posts of Additional District & Sessions Judge till the matter is considered for regular promotion in accordance with Rules.
3. Eighty four new appointments given as Civil Judge (Junior Division) & Judicial Magistrates in Civil Judge Cadre .
4. Thirty eight judicial officers of District Judge Cadre granted Selection Scale of pay of District Judge Cadre.
5. Twenty two judicial officers of District Judge Cadre granted Super Time Scale of pay of District Judge Cadre.

Some Important Permanent Instructions (Circulars) Issued by Hon'ble Rajasthan High Court (From 01/01/2011 to 31/03/2011)

<i>Sr. No.</i>	<i>Circular No.</i>	<i>Date</i>	<i>Particulars</i>
1	2	21/01/2011	Credit of working days when the work is suspended or there is strike in the subordinate courts should not be given.
2	3	27/01/2011	Identification of cases filed under Prevention of Corruption Act, 1988, fast tracking, hearing & disposing them expeditiously as per the direction of Hon'ble The Apex Court.
3	4	07/02/2011	Copies of Orders/Judgments of various Courts in cases where forensic reports have been filed, be sent to the Director of the concerned Forensic Science Laboratory for the good feedback /mechanism to review the performance of forensic scientists.

Creation & Abolition of Courts (From 01/01/2011 to 31/03/2011)

Creation

<i>Sr. No.</i>	<i>Ordinance No./Date</i>	<i>Newly Created Court</i>	<i>Place</i>
1	F1(3)Nyay/2010 dt. 04/01/2011	D.J. Jodhpur Distt., Jodhpur	Jodhpur
2	-do-	CJM Jodhpur Distt., Jodhpur	Jodhpur

Abolition

<i>Sr. No.</i>	<i>Ordinance No./Date</i>	<i>Abolished Court</i>	<i>Place</i>
1	F.10(4)Nyaya/98 part dt. 31/03/2011	40 ADJ (Fast Track) Courts	2 (FT) courts each at Ajmer, Bharatpur, Bundi, Dholpur, Jhunjhunu, Kota, Udaipur and 1 (FT) court each at Alwar, Kishangarh, Lakshargarh, Tijara, Banswara, Baran, Chabra, Bhilwara, Bikaner, Chittorgarh, Mahuwa, Dausa, Hanumangarh, Jaipur Distt., Kotputli, Jalore, Jhalawar, Jodhpur, Hindaun City, Karauli, Nagaur, Parbatsar, Pali, Sirohi, Aburoad, Rajsamand

Sanctioned Strength & Vacancies in Rajasthan High Court (As on 31/03/2011)

<i>Sanctioned Strength</i>	<i>Working Strength</i>	<i>Vacancies</i>
40	22	18

Sanctioned Strength & Vacancies in District & Subordinate Courts (As on 31/03/2011)

<i>Cadre</i>	<i>Sanctioned Strength</i>	<i>Working Strength</i>	<i>Vacancies</i>
District Judge Cadre	245 (including 22 posts of Leave Reserve Training, Deputation & holding Temporary post @ 10% of total cadre strength)	184	61
Fast Track Cadre	83	83	-
Senior Civil Judge Cadre	222 (including 20 posts of Leave Reserved Training, Deputation & holding Temporary post @ 10% of total cadre strength)	207	15
Civil Judge Cadre	329 (including 30 posts of Leave Reserve Training, Deputation & holding Temporary post @ 10% of total cadre strength)	298	31

Activities and Achievements of Rajasthan State Legal Services Authority (From 01/01/2011 to 31/03/2011)

1. Special Legal Literacy Camps and awareness programmes organized at District and Taluka Level

<i>Month & Year</i>	<i>Subject</i>	<i>No. of Camps</i>
January, 2011	i. Maintenance and welfare of parents and Senior Citizens. ii. Protection of women from domestic violence. iii. SC and ST Prevention of Atrocities. iv. Right to Consumer Protection.	250
February, 2011	i. To promote the scheme on litigation free villages and Gram Nayayalaya. ii. Water Harvesting and conservation of forest and wild life.	85
March, 2011	i. Protection of women and child rights and domestic violence.	89

2. Special Lok Adalat Camps organized at District and Taluka Level

<i>Month & Year</i>	<i>Particulars</i>	<i>No. of cases decided</i>
January, 2011	For pending cases of Land disputes and Rent Control, Matrimonial and MACT cases and Revenue matters.	2597
February, 2011	For pending cases regarding Land disputes, Revenue matters, MACT cases and Labour and family matters.	1217
March, 2011	For pending cases regarding Revenue matters and Mega Lok Adalats.	827

3. Lok Adalat

(a) Permanent Lok Adalat under Section 22 B of the Legal Services Authority Act, 1987

<i>Month</i>	<i>Total No. of Lok Adalat</i>	<i>Total No. of Cases Disposed of</i>	<i>Amount awarded in disposed cases (₹)</i>	<i>Pending cases on the end of the month</i>
January, 2011	111	161	23,51,695	2567
February, 2011	113	238	1,91,785	2470
March, 2011	122	167	7,61,994	2422

(b) Permanent Lok Adalat under Section 19 of the Legal Services Authority Act, 1987 and convention Lok Adalat.

<i>Month</i>	<i>Total No. of Lok Adalat</i>	<i>Total No. of Cases taken up</i>	<i>Total No. of Cases Disposed of</i>	<i>No. of disposed of MACT cases</i>	<i>Amount awarded in MACT cases (₹)</i>
January, 2011	1668	68464	34045	1237	13,84,99,358
February, 2011	1675	108623	58803	1122	1,25,58,408
March, 2011	1723	78417	32345	836	18,31,48,610

(c) Applications disposed of through Legal Services Clinics.

<i>Month</i>	<i>Total Number of Application received</i>	<i>Total Number of cases settled</i>
January, 2011	673	320
February, 2011	476	387
March, 2011	1110	772

Important Activities of High Court Legal Services Committee (From 01/01/2011 to 31/03/2011)

Statement showing cases disposed of through :Mediation and Conciliation Center at Rajasthan High Court Bench at Jaipur are as under :-

<i>Month and Year</i>	<i>Pending cases</i>	<i>Referred cases</i>	<i>Cases disposed of</i>	<i>Cases returned to court</i>	<i>Cases pending in Mediation Center</i>
January, 2011	15	03	Nil	06	12
February, 2011	12	12	01	12	11
March, 2011	11	20	03	04	24

Important Programmes of District Legal Services Authorities (From 01/01/2011 to 31/03/2011)

Mega Lok Adalats

<i>Month</i>	<i>No. of cases taken up</i>	<i>No. of cases disposed of</i>	<i>MACT cases award (₹)</i>
January, 2011	57150	27718	12,98,56,897
February, 2011	122132	60608	15,47,79,643
March, 2011	78818	40062	9,54,64,173

Legal Aid provided through District & Taluka level

<i>Month</i>	<i>S.C.</i>	<i>S.T.</i>	<i>OBC</i>	<i>In custody</i>	<i>Women</i>	<i>Children</i>	<i>Other</i>	<i>Total</i>
January, 2011	57	44	67	109	65	01	59	402
February, 2011	35	39	39	204	37	-	27	281
March, 2011	165	217	160	186	151	-	194	1073

Legal Awareness programmes

<i>Month</i>	<i>Legal Literacy Camps held</i>	<i>No. of Beneficiaries</i>
January, 2011	731	57880
February, 2011	543	41559
March, 2011	723	53966

Activities of Rajasthan State Judicial Academy (From 01/01/2011 to 31/03/2011)

{A} Workshops/Seminars organized by Rajasthan State Judicial Academy :

RSJA organized workshops/seminars at 12 places in February, 2011. Out of these, Eight were presided over by Hon'ble Judges of Rajasthan High Court. Total 529 Judicial Officers took participation. The topics, which were discussed and deliberated were as below

- 1. Balancing the hazards of sex based division of society and implementation of law relating to reservation, domestic violence etc.**
- 2. Examination of party or the pleader under Order 10.**

{B} Continuing Judicial Education Programme at Jodhpur :

Two programmes for In-service Judicial Officers at Jodhpur were held wherein 35 Gram Nyayadhikari and 15 Fast Track Judges took part.

The Academy has conducted two short duration Judicial Education Programmes for Public Prosecutors.

{C} Induction Training at AFRI Institute : Newly recruited CJ (JD) JM :

The Induction Institutional Training for newly recruited 92 officers commenced at AFRI premises, Pali Road, Jodhpur on 12/02/2011.



Hon'ble Mr. Justice Arun Mishra, Chief Justice Rajasthan High Court presenting bouquet to Hon'ble Mr. Justice Altamas Kabir, Judge Supreme Court on the occasion of inauguration of Rajasthan High Court Law Museum and Archives & Release of Rajasthan High Court News Letter on 26/02/2011 at Jaipur.



Hon'ble Mr. Justice Altamas Kabir, Judge Supreme Court and Hon'ble Mr. Justice Arun Kumar Mishra, Chief Justice Rajasthan High Court inaugurating Rajasthan High Court Law Museum and Archives on 26/02/2011 at Jaipur.



Hon'ble Mr. Justice Altamas Kabir, Judge Supreme Court, Hon'ble Mr. Justice Arun Mishra, Chief Justice Rajasthan High Court, viewing the Law Museum and Archives and Hon'ble Mr. Justice R.S.Chauhan, Judge Rajasthan High Court detailing about the Rajasthan High Court Museum on 26/02/2011 at Jaipur.



Hon'ble Mr. Justice Altamas Kabir, Judge Supreme Court writing in the Visitor's Book accompanied with Hon'ble Mr. Justice Arun Mishra, Chief Justice Rajasthan High Court and Hon'ble Mr. Justice Narendra Kumar Jain, Judge Rajasthan High Court at the Rajasthan High Court Law Museum and Archives on 26/02/2011 at Jaipur.



Distinguished dignitaries at the inauguration of Rajasthan High Court Law Museum and Archives & Release of Rajasthan High Court News Letter on 26/02/2011 at Jaipur: Sitting from L to R - Mr. Navrang Lal Choudhary, Chairman Bar Council of Rajasthan, Hon'ble Mr. Justice Narendra Kumar Jain, Judge Rajasthan High Court, Hon'ble Mr. Justice P.C. Tatia, Judge Rajasthan High Court, Hon'ble Mr. Justice Arun Mishra, Chief Justice Rajasthan High Court, Hon'ble Mr. Justice Altamas Kabir, Judge Supreme Court, Hon'ble Mr. Justice A.M. Sapre, Judge Rajasthan High Court, Hon'ble Mr. Justice Dalip Singh, Judge Rajasthan High Court, Hon'ble Mr. Justice R.S. Chauhan, Judge Rajasthan High Court, Mr. G. S. Bapna, Advocate General, Rajasthan, Mr. Karan Pal Singh President, High Court Bar Association.



Hon'ble Mr. Justice Altamas Kabir, Judge Supreme Court and Hon'ble Mr. Justice Arun Mishra, Chief Justice releasing and displaying the inaugural issue of News Letter on 26/02/2011 accompanied with Hon'ble Mr. Justice P.C.Tatia, Hon'ble Mr. Justice A.M.Sapre, in the presence of Hon'ble Mr. Justice Narendra Kumar Jain and Hon'ble Dr. Justice Vineet Kothari (members of the Editorial Board) at Jaipur.



Hon'ble Judges of Rajasthan High Court, family members of Hon'ble Judges and distinguished guests browsing the Inaugural Issue of Rajasthan High Court News Letter after its release on 26/02/2011 at Jaipur.



Foundation Stone laying Ceremony dated 26/02/11 of ADR Centre, Dausa. (From L to R) Hon'ble Mr. Justice Altmas Kabir, Judge Supreme Court, Hon'ble Mr. Ashok Gehlot, Chief Minister Rajasthan, Hon'ble Mr. Justice Arun Mishra, Chief Justice Rajasthan High Court and Hon'ble Mr. Justice P. C. Tatia, Judge Rajasthan High Court.



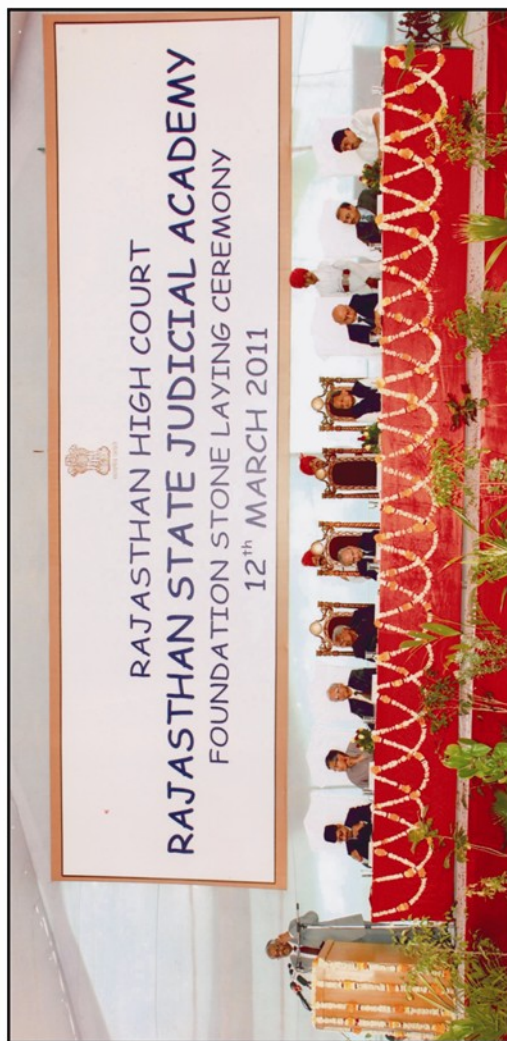
Speech delivered by Hon'ble Chief Minister Mr. Ashok Gehlot at the foundation stone laying ceremony at the ADR Centre, Dausa on 26/02/2011. Dignitaries (sitting From L to R) Mr. Navrang Lal Choudhary, Chairman, Bar Council of Rajasthan, Hon'ble Mr. Justice Ajay Rastogi, Judge Rajasthan High Court, Hon'ble Mr. Justice P. C. Tatia, Judge Rajasthan High Court, Hon'ble Mr. Justice Altmas Kabir, Judge Supreme Court, Hon'ble Mr. Justice Arun Kumar Mishra, Chief Justice Rajasthan High Court, Hon'ble Mr. Justice Dalip Singh, Judge Rajasthan High Court.



Foundation Stone laying Ceremony dated 12/03/11 of Rajasthan State Judicial Academy at Jodhpur. (From L to R) Hon'ble Mr. Justice Arun Mishra, Chief Justice Rajasthan High Court, Hon'ble Mr. Justice R.V.Raveendarn, Judge Supreme Court, Mr. Ashok Gehlot, Hon'ble Chief Minister Rajasthan and Hon'ble Mr. Justice G.S.Singhvi, Judge Supreme Court.



Hon'ble Mr. Justice R.V.Raveendarn, Judge Supreme Court, Hon'ble Mr. Justice G.S.Singhvi, Judge Supreme Court, Hon'ble Mr. Justice Arun Mishra, Chief Justice Rajasthan High Court, Hon'ble Mr. Justice Dinesh Maheshwari, Judge Rajasthan High Court inaugurating Mediation Center at Jodhpur on 12/03/11. (From L to R).



Hon'ble Mr. Justice R.V.Ravindran, Judge Supreme Court addressing on the occasion of Foundation Stone Laying Ceremony of proposed Building of Rajasthan State Judicial Academy at Jodhpur. (Sitting from L to R) Mr. Ranjeet Joshi, President Rajasthan High Court Bar Association, Jodhpur, Mr. G. S. Bapna, Advocate General Rajasthan, Hon'ble Mr. Justice P.C.Tatia, Judge Rajasthan High Court & Chairman, RSJA, Hon'ble Mr. Justice Arun Mishra, Chief Justice Rajasthan High Court, Hon'ble Mr. Justice G.S. Singhvi, Judge Supreme Court, Hon'ble Shri Ashok Gehlot, Chief Minister Rajasthan, Hon'ble Mr. Justice A.M.Sapre, Judge Rajasthan High Court, Mr. Rajesh Panwar, Vice Chairman Bar Council of Rajasthan, Mr. Anand Purohit, President Rajasthan High Court Lawyers Association.



Hon'ble Dr. Justice B. S. Chauhan, Judge Supreme Court lighting the lamp at Inaugural ceremony of the West Zone Regional Judicial Conference on "Enhancing Quality of Adjudication" at Jaipur.



Hon'ble Mr. Justice Arun Kumar Mishra, Chief Justice Rajasthan High Court presenting the Memento to Hon'ble Mr. Justice Dalveer Bhandari, Judge Supreme Court.



Key note speakers at the West Zone Regional Judicial Conference on “Enhancing Quality of Adjudication” at Jaipur (sitting From L to R) Hon'ble Mr. Justice Ajay Rajstogi, Judge Rajasthan High Court, Hon'ble Mr. Justice Sanjib Banerjee, Judge Calcutta High Court, Hon'ble Mr. Justice S. J. Mukhopadhyaya, Chief Justice High Court of Gujarat, Hon'ble Mr. Justice A. K. Patnaik, Judge Supreme Court of India, Hon'ble Mr. Justice S. B. Sinha, Former Judge Supreme Court of India, Hon'ble Mr. Justice P. C. Tatia, Judge Rajasthan High Court, Hon'ble Ms. Justice Abhilasha Kumari, Judge Gujarat High Court.



Dignitaries on the dias at ILI Seminar on “Harmonizing Legislative, Executive and Judicial Governance in India : Need for Strategic Initiative” on 13th March, 2011 organized by Indian Law Institute at Jodhpur. (From L to R) Prof. (Dr.) M. K. Bhandari, Prof. (Dr.) V. R. Mehta, Hon'ble Mr. Justice Arun Mishra, Chief Justice Rajasthan High Court, Hon'ble Mr. Justice R. V. Raveendran, Judge Supreme Court of India, Hon'ble Mr. Justice Prakash Tatia, Hon'ble Dr. Justice Vineet Kothari, Judges, Rajasthan High Court, Dr. A. A. Bhansali, Advocate.

Some Recent Judgments of Rajasthan High Court

1. On 06/01/2011, Hon'ble Division Bench while deciding DB Civil Writ Petition No. 1150/2006, **SN Derashree Vs. State of Raj. & Anr.**, held that the order of **compulsorily retiring** the petitioner cannot be said to be camouflage for order of punishment because of simultaneously dropping two departmental enquiries pending against the petitioner. It was further held that even a single adverse entry regarding doubtful integrity of petitioner is enough to order compulsory retirement. It was also held that order of compulsory retirement is not a punishment, therefore, communicated adverse remarks can also be taken into consideration.
2. On 20/01/2011, Hon'ble Division Bench while deciding DB Civil Special Appeal (Writ) No. 382 of 2002, **Raj. Agri. University, Bikaner Vs. Dr. Zabar Singh Solanki, and 3 other cognate matters** and while interpreting the provisions of **Rajasthan Universities Teachers and Officers (Selection for Appointment) Act, 1974** and **Udaipur University Act, 1962** held that the career advancement scheme is applicable to the respondents who were regularly appointed as Research Assistants and later on designated as Lecturers. It was also held that the respondents are covered within the definition of the word 'Teacher' given under Section 3 and 12 of Rajasthan Universities Teachers & Officers (Selection for Appointment) Act, 1974 because the Act recognizes other persons also by whatever name designated by or under the relevant law who is imparting instruction. It was also held that direct recruitment under the Act of 1974 is not necessary for the purpose of extending the benefit under Career Advancement Scheme.
3. On 21/01/2011, Hon'ble the Single Bench while deciding SB Civil Writ Petition No. 587/2011 **Sher Singh Vs. State of Rajasthan & Ors.** held that under **Rule 53(1) of Rajasthan Civil Services (Pension) Rules, 1996**, decision of compulsory retirement is within the domain of the respondent department and on the basis of entire service record, the order of compulsory retirement can be made. Giving compulsory retirement under Rule 53 (1) is not a punishment but it is decision of the Government not to allow any Government servant to continue in service whose efficiency is impaired.

4. On 28/01/2011, Hon'ble Single Bench while deciding **S. B. Cr. Misc. 2nd Suspension of Sentence Application No. 1154/2010 Ladu Nath and Ors Vs. State** held that the pendency of an appeal for an inordinate long time does not violate **Art. 21 of the Constitution of India** and that convicted prisoner would not be justified in claiming fundamental right under Art. 21 of the Constitution of India while he serves a sentence. For, Constitution of India does permit the State to deprive the personal liberty of a person by a procedure established by law. Conviction is recorded and sentence imposed by a procedure established by law automatically deprive a convicted prisoner of some of his fundamental rights, especially of freedom of movement.
5. On 07/02/2011, Hon'ble Single Bench while deciding **S. B. Civil Writ Petition No. 1591/2011 ICICI Prudential Life Insurance Co. Ltd. Vs. State of Rajasthan & Ors. under Legal Services Authorities Act, 1987, Section 22 C, D & E** held that Permanent Lok Adalat had jurisdiction to proceed with the matter even when petitioner did not give consent for it. In view of Section 22 C (8) if no agreement is arrived at then Permanent Lok Adalat can decide the matter.
6. On 22/02/2011, Hon'ble Single Bench while deciding **S. B. Civil Second Appeal No. 472/2009 State of Rajasthan & Ors. Vs. Rajpal Singh Chauhan** held that under **Code of Civil Procedure, 1908, Section 100**, order rejecting an application for condonation of delay is not a decree. Consequently, dismissal of an appeal as time barred is also not a decree. Second appeal is maintainable against a decree and not against an order, therefore, the second appeals, which are directed against orders dismissing the appeals as time barred, are not maintainable, the same are liable to be dismissed as not maintainable.